

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-531

CP No- 182/58/ND/2022
IA-(Co.Act)- 106/2024, CA/80/2023

IN THE MATTER OF:

Anju Sahni

.....Applicant

Vs.

M/s Compresensive IT Developers Pvt. Ltd. & Ors. through Board of Directors
& Ors.

.....Respondent

SECTION

U/s 58(3)

Order delivered on 08.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Archana Lakhota for respondent no. 1, Ambarish
Chatterjee for Respondent No.2 and Respondent No.3

ORDER

Ld. Counsel for the Petitioner is present and submitted that they have filed an affidavit indicating the relinquishment of interest of shares which is subject matter of the proceedings. However, the said affidavit is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the R-1 is present and submitted that they have not received the copy of any affidavit. Ld. Counsel for the Petitioner undertakes to provide a copy of affidavit to the Ld. Counsel for the R-1. List this matter on **24.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**